

*Thursday,
16th July, 1891*

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXX

Jan.-Dec., 1891

ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS,

1891

VOLUME XXX



Published by Authority of the Governor General.



CALCUTTA
PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA,
1892

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vict., Cap. 67.

The Council met at Viceregal Lodge, Simla, on Thursday, the 16th July, 1891.

P R E S E N T :

The Hon'ble Sir P. P. Hutchins, K.C.S.I., *presiding*.

His Honour the Lieutenant-Governor of the Punjab, K.C.S.I.

His Excellency the Commander-in-Chief, BART., V.C., G.C.B., G.C.I.E., R.A.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble Sir A. E. Miller, KT., Q.C.

The Hon'ble Lieutenant-General H. Brackenbury, C.B., R.A.

The Hon'ble Colonel R. C. B. Pemberton, R.E.

BANKERS' BOOKS EVIDENCE BILL.

The Hon'ble SIR ALEXANDER MILLER moved that the Hon'ble Mr. Rattigan be added to the Select Committee on the Bill to amend the Law of Evidence with respect to Bankers' Books. He said that, as nothing had as yet been done in the Select Committee, he thought it as well to utilise Mr. Rattigan, and, with that object, a copy of the Bill had been sent to him.

The Motion was put and agreed to.

MADRAS SMALL CAUSE COURT BILL.

The Hon'ble SIR PHILIP HUTCHINS asked for permission to postpone till the next Meeting of the Council the Motion for leave to introduce a Bill for authorizing the transfer of certain jurisdiction from the High Court of Judicature at Madras to the Court of Small Causes of Madras.

Permission was granted.

INDIAN CHRISTIAN MARRIAGE ACT, 1872, AMENDMENT BILL.

The Hon'ble SIR ALEXANDER MILLER moved for leave to introduce a Bill to validate certain marriages solemnized under Part VI of the Indian Christian Marriage Act, 1872. He said :—

“ Part VI of the Indian Christian Marriage Act is only adapted for a case in which both parties being married are Christians, and it appears that some of

[*Sir Alexander Miller.*] [16TH JULY, 1891.]

the Registrars appointed, not having noticed that, have solemnised marriages under this Part in certain cases where only one of the parties was a Christian ; consequently, under the existing law, these marriages are invalid. The object of the Bill is to validate those marriages which have already taken place, and to take steps to prevent the possibility of the same thing happening in the future."

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also introduced the Bill.

The Hon'ble SIR ALEXANDER MILLER also moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English, and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 23rd July, 1891.

S. HARVEY JAMES,

SIMLA;
The 17th July, 1891. }

*Secretary to the Government of India,
Legislative Department.*